

5/9/07

Mr. Nitin Teived, Counsel to the applicant, present.

Mr. Salil Teived, Counsel to respondent-Railway, also present.

The case is being listed today for arguments on interim relief. However, Mr. Teived still prays for time to place on record reply to interim relief.

The respondents are given two weeks' time to file reply as prayed for, but still such time, they are directed, the status-quo as on date of the applicant should be maintained. Put up on 19/9/2007.

R. R BHANDARI
Adm. Member

19/9/2007

Mr. Nitin Teived, Counsel to the applicant.

Mr. Salil Teived, Counsel to the respondents.

The learned Counsel to the Respondent-department Mr. Teived submits that in view of the order Annex R1 filed along with their reply today, the present O.A. has become infructuous and the ps counsel to applicant has also agreed to this.

In view of this, the O.A. has become infructuous and stands dropped accordingly. No costs.

TARSEM LAL
Adm. Member

KULDIP SINGH
Vice Chairman

R/C
21/9/07

R/C
21/9/07

19/9/07

Record copy
21/9/07
for S.M. Teived

Reply filed
21/9/07